

From:

Vishwa Nath Shukla

Registrar (Administration),
High Court of Jharkhand,
Ranchi.

Letter No. _____/Apptt.

Dated: _____

To

1. Mr. Kamlesh Kumar Shukla, Special Judge, POCSO Act, Dhanbad.
2. Ms. Shweta Dhingra, Special Judge, POCSO Act, Daltonganj (U.O.P.).

Sub.: - **“National Annual Stakeholders Consultation on Safeguarding the Girl Child: Towards a Safer and Enabling Environment for her in India”.**

Sir / Madam,

With reference to the subject noted above, I am directed to say that the Hon'ble Court has been pleased to nominate you to participate in two days **“National Annual Stakeholders Consultation (Programme) on Safeguarding the Girl Child: Towards a Safer and Enabling Environment for her in India”** scheduled to be held on **11th & 12th October, 2025** at the Supreme Court Auditorium, 3rd Floor, C-Block, Additional Buildings Complex, Hon'ble Supreme Court of India, New Delhi.

You are, therefore, directed to attend the aforesaid Consultation programme on the date as mentioned above and accorded necessary permission to attend the same.

This is for your information and needful.

Yours Sincerely,

Sd/- Vishwa Nath Shukla

Registrar (Administration)

Memo No. 4482 /Apptt.

Dated 06/10/2025

Copy forwarded to the Principal District & Sessions Judge, Dhanbad & Daltonganj / the Member Secretary, SCMS-cum-Secretary, Juvenile Justice-cum-POCSO Committee, High Court of Jharkhand, Ranchi / the C.P.C., e-Courts Project, High Court of Jharkhand, Ranchi for getting uploaded the letter on this Court's website.


Registrar (Administration)